

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD**

**Original Application No.21/1125/2018**

**Date of Order: 1.07.2019**

Between:

G. Rama Krishna  
S/o Late G Shankaraiah  
Aged about 25 years  
R/o Chinnagudipet  
Adilabad Dist.

.... Applicant

AND

1. The Union of India r/b. its Secretary  
M/o Communications and I.T.  
Sanchar Bhavan, Sansad Marg  
New Delhi – 110 001.
  
2. The Chief Postmaster General  
Telangana Circle  
Hyderabad – 500 001.
  
3. The Superintendent of Post Offices  
Adilabad Division  
Adilabad – 504 001. .... Respondents

Counsel for the Applicant ... Mr. ABLN Pawan Kumar for Mr.M. Venkanna.  
Counsel for the Respondents ...Mr. D. Radha Krishna, Addl. CGSC

**CORAM:**

***Hon'ble Mr. B.V. Sudhakar, Member (Admn.)***

***ORAL ORDER***

2. The OA is filed for not providing compassionate appointment.
3. Applicant's father died in harness while working for the respondents organization as GDS Branch Post Master. When the application for compassionate appointment was rejected, applicant filed OA 903/2012, which was disposed of, along with batch of OAs, on 30.05.2016, wherein it was directed to place the name of the applicant in the next DPC as per letter dated 17.12.2015. Applicant claims that despite the orders of the Tribunal, his request was not considered. Aggrieved, OA has been filed.
3. Contentions of the applicant are that the terminal benefits have been used to repay debts raised for treatment of the deceased employee. Claim has to be treated afresh and the revised norms dated 30.5.2017 have to be applied. Similarly situated persons, who are less indigent, have been offered compassionate appointment. Vacancies are not being filled since last 6 years. Awarding points, to different attributes, is unscientific. Applicant filed OA 903 of 2012 wherein it was directed to consider the case of the applicant afresh as per the scheme and instructions on the subject. The decision of this Tribunal in OA 419 dated 1.3.2018 is supportive of his cause.

4. Heard the counsel for the applicant and none appeared for the respondents. Perused the pleadings on record.

5. Applicant claims that his name was to be placed before the next DPC as per orders of this Tribunal in OA 903/2012 dated 30.5.2016 and that it was not considered. The post for which the applicant applied for is a Grameen Dak Sewak. For consideration to this post, there is no provision in the rules to conduct DPC. For regular employees DPC is conducted in regard to selection. The rule, stating that the name of the applicant has to be considered in the next CRC, has not been furnished. The synopsis and the OA contain details, which are varying. Besides, there is no representation made to the respondents in regard to the decision in OA 903/2012 nor any decision taken by the respondents in regard to the directions of the Tribunal in the cited OA have been enclosed. Besides, in the said OA, it was directed to reconsider based on the scheme and instructions on the subject. The submissions of the learned Counsel in regard to the which scheme and why were also not clear. Presumptive submissions would not help in adjudicating issues. The details of the similar situated persons, who are less indigent but considered, were not furnished. Brief details of the OA 419/2016 in regard to the similarity of the issue with that of the applicant could have been helpful.

6. Hence, in view of the fact that there being factual errors in the OA and also being opaque in regard to different aspects, as explained above, the same is dismissed. Besides, insufficient documentation to back up the averments is explicit. However, liberty is given to the applicant to file a fresh OA within 12 weeks from the date of receipt of a copy of this order, with correct details/documents and the response of the respondents in regard to his representations made, if any. Applicant should avoid rushing to the Tribunal without exhausting channels available for grievance resolution. In the mean while, applicant would be continued to be extended the benefit as per orders contained in OA 903/2012. No order as to costs.

**(B.V. SUDHAKAR)  
MEMBER (ADMN.)**

Dated, the 1<sup>st</sup> day of July, 2019

nsn